

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 603 of 2013**

**Monday, this the 8<sup>th</sup> day of July, 2013**

**CORAM:**

**Hon'ble Dr. K.B.S. Rajan, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

V.R. Aravindakshan Nair, aged 58 years,  
 S/o. R. Ramakrishnan Nair, Senior Postmaster,  
 Ernakulam HO, Ernakulam, Residing at  
 Seelakshmi House, Manjoor PO, Kottayam District. ....

**Applicant**

**(By Advocate – Mr. Shafik M.A.)**

**V e r s u s**

1. Union of India, represented by the  
 Director General Posts, Department of Posts,  
 New Delhi – 110 011.
2. The Chief Postmaster General,  
 Kerala Circle, Trivandrum-695 033. .... **Respondents**

**(By Advocate – Mr. M.K. Aboobacker, ACGSC)**

This application having been heard on 08.07.2013, the Tribunal on the  
 same day delivered the following:

**O R D E R**

**By Hon'ble Dr. K.B.S. Rajan, Judicial Member -**

Heard the learned counsel for the parties.

2. The case of the applicant is that the respondents have published a draft seniority list of P.S. Group-B officers as on 1.1.2012 vide Annexure A1 and the applicant has filed objection vide Annexure A8 containing various objections including seniority accorded to an individual who had qualified in the competitive examination a year after the appointment of the

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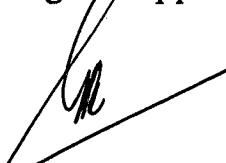
applicant in the said Group-B. The said Annexure A8 representation has not so far been disposed of. It is apprehended by the counsel for the applicant that the respondents may consider the draft seniority itself as final seniority for further promotion in Group-A in which event the applicant would stand to lose his chance for consideration for promotion.

3. Earlier, instructions were sought from the respondents to consider the interim relief. Counsel for the respondents submitted that since the entire action has to be taken by respondent No. 1, two months time is sought for, for filing the reply. It is the apprehension of the applicant at this juncture that since certain arrangements have been made by the respondents for considering the promotion to the Group-A post in all expectation by the time reply is filed, the promotions may be through.

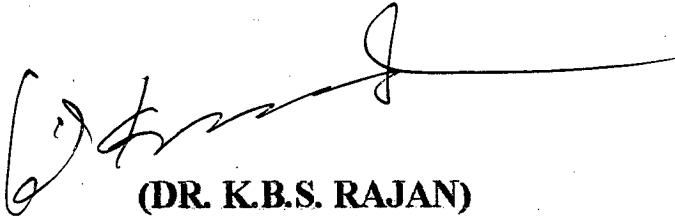
4. We feel it appropriate to give a direction to the respondents to consider Annexure A8 representation and the like representations from other individuals and dispose of the same and final seniority list published, before considering any promotion for Group A post based on Annexure A1.

Ordered accordingly.

5. The Original Application is disposed of as above. No costs.

  
(K. GEORGE JOSEPH)  
ADMINISTRATIVE MEMBER

“SA”

  
(DR. K.B.S. RAJAN)  
JUDICIAL MEMBER